PUBLIC ANNOUNCEMENT

For the attention of the Shareholders of

ZIM LABORATORIES LIMITED

Registered Office : Shop No. 41, Manish Plaza, Sonapur Lane, Off L. B. S. Marg, Kurla (West), Mumbai 400 070.
Tel. No. +91 22 2503 4067 Fax No. +91 22 2503 5173

This Public Announcement (PA) is being issued by SAFFRON CAPITAL ADVISORS PRIVATE LIMITED, the Manager to the Offer, for and on behalf of Unijules Life Sciences Limited and Mr. Anwar S. Daud (hereinafter referred to as 'Acquirers') pursuant to and in compliance with Regulations 11(1) and 11(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto [SEBI (SAST) Regulations].

1. The Offer

1.1 The Promoter Group of Zim Laboratories Limited have acquired 44,40,590 fully paid up equity shares of Rs.10 each representing 74.01 % of the fully paid up equity capital of Zim Laboratories Limited (hereinafter referred to as the 'Target Company' or 'ZLL') in three tranches as detailed under:

1.1.1 Zim Laboratories Limited had on March 01, 2007, sold 14,40,590 equity shares (earlier forfeited by it) to the following persons/entities forming part of the promoter group of the Target Company.

Name	No. of share	Price per Shares	% of the present paid up capital	% of the then paid up capital
Mr. Zakir S. Vali	2,50,000	10.00	4.17%	8.33%
Mr. Anwar S. Daud	5,00,000	10.00	8.33%	16.67%
Unijules Life Sciences Limited	6,90,590	10.00	11.51%	23.02%
Total	14,40,590		24.01%	48.02%

1.1.2 Further, on March 21, 2008, members forming part of the promoter group of the Target Company were allotted 20,00,000 equity shares on a Preferential basis, as detailed under:

Name	No. of share	Price per Shares	% of the present paid up capital	% of the then paid up capital
Mr. Anwar S. Daud	1,80,000	10.00	3.00%	3.60%
Unijules Life Sciences Limited	18 ,20,000	10.00	30.33%	36.40%
Total	20,00,000		33.33%	40.00%

1.1.3 Further, on May 20, 2008, members forming part of the promoter group of the Target Company were allotted 10,00,000 equity shares on a Preferential basis, as detailed under:

Name	No. of share	Price per Shares	% of the present paid up capital	% of the then paid up capital
Mr. Anwar S. Daud	5,00,000	10.00	8.33%	8.33%
Unijules Life Sciences Limited	5,00,000	10.00	8.33%	8.33%
Total	10,00,000		16.66%	16.66%

The above acquired shares (totaling to 44,40,590 shares) would be kept in the custody of Saffron Capital Advisors Private Limited, the Manager to the Offer till completion of the Open Offer formalities. The Acquirers will not exercise voting rights on the said shares until all the Offer formalities are completed.

1.2 Pursuant to the above, Unijules Life Sciences Limited and Mr. Anwar S. Daud (hereinafter referred to as 'Acquirers') were obliged to make an open offer within 4 working days from the date of the acquisition referred in para 1.1.1, 1.1.2 and 1.1.3 above to comply with the provisions of Regulation 11(1) and 11(2) of the SEBI (SAST) Regulations.

1.3 The Acquirers are hereby making an open offer pursuant to Regulation 11(1) and 11(2) of the SEBI (SAST) Regulations, to the public shareholders of Zim Laboratories Limited to acquire 12,00,000 fully paid-up equity shares of Rs. 10 each representing 20% of the present paid-up equity share capital at a price of Rs.20 (Rupees Twenty only) per share('Offer Price') plus interest of Rs.4.76 per share, [Interest calculated @ 10% p.a. for delay in payment of consideration as per table given below] payable in cash ('Offer') subject to the terms and conditions mentioned hereinafter.

Computation of interest for delayed period

Date of the first Board meeting for acquisition of shares	Proposed Date of Payment of consideration for shares accepted	Delay in No. of days	Offer Price (Rs. per shares)	Rate of Interest p.a. (%)	Interest for delayed period (Rs. per share)
March, 01, 2007	July, 16, 2009	868	20	10	4.76

1.4 As on the date of this PA, the Acquirers are holding 41,95,590 shares representing 69.93% of the paid up equity share capital of the Target Company. Further, Acquirers along with other promoter group entities are holding 44,99,960 shares representing 75.00% of the paid up equity share capital of ZLL.

1.5 Acquirers have not acquired either directly or through any person, any equity shares in the Target Company during the twelve months preceding the date of this PA except the shares referred to in para 1.1 above. Acquirers have not acquired any equity shares during the 26 weeks period prior to the date of this PA by way of (a) allotment in public issue or (b) allotment in rights issue or (c) preferential allotment.

1.6 As on the date of this PA, the Acquirers already being part of existing promoter group manage the Company and all the directors except Independent Directors represent the Acquirers. The representatives of the Acquirers have undertaken that they shall recuse themselves and shall not participate in any matter(s) concerning or relating to the offer including any preparatory steps leading to the offer.

1.7 The Offer is not conditional on any minimum level of acceptances and the Acquirers will be obliged to acquire all the equity shares tendered in response to the Offer, subject to a maximum of 12,00,000 equity shares that are tendered in the valid form in terms of this Offer subject to the terms and conditions mentioned in this PA and the Letter of Offer ("LOF") to be mailed to the shareholders of ZLL.

1.8 Unijules Life Sciences Limited and Mr. Anwar S. Daud are the Acquirers for the purpose of this Open Offer. There are no other persons acting in concert with Acquirers for the purpose of this Open Offer.

1.9 As on the date of this PA, there are no partly-paid-up equity shares of the Target Company.

1.10 Saffron Capital Advisors Private Limited, the Manager to the Offer, does not hold any shares in ZLL as on the date of this Public Announcement.

1.11 This is not a competitive bid.

2. The Offer Price

2.1 The Offer price is Rs.20 per share (Rupees Twenty only) plus interest of Rs.4.76 (Rupees Four and Paisa Seventy Sixty only) per share for the delayed period.

2.2 As on the date of this PA, the equity shares of ZLL are listed on Over the Counter Exchange of India (OTCEI).

2.3 There has been no trading in the shares of the target company on OTCEI during 6 calendar months preceding the month in which this PA is made. The Equity shares of ZLL are infrequently traded within the meaning of explanation (i) to Regulation 20 (5) of the SEBI (SAST) Regulations.

2.4 The Offer Price is justified in terms of Regulation 20(5) of the SEBI (SAST) Regulations in view of the following:-

a.	The Negotiated Price		Not Applicable
b.	Highest Price paid by Acquirers for acquisition, if any, including by way of allotment in a public or rights issue or Preferential issue during the 26 weeks prior to the date of PA		Not Applicable
c.	The average of the weekly High and Low of the closing prices of the shares of ZLL on Stock Exchange, where it is most frequently traded, during 26 weeks period preceding the date of PA		Not Applicable
d.	The average of the daily High and Low of the prices of the shares of ZLL on Stock Exchange, where it is most frequently traded, during 2 weeks period preceding the date of PA		Not Applicable
e.	Other Financial Parameters		
	Particulars	31/03/2008	31/12/2008
	Return on Net Worth (%)	39.78	30.75
	Book Value per Equity share (Rs.)	16.33	21.49
	Earning per share (Rs.)	6.50	6.61
	Price Earning multiple (with reference to Offer price of Rs.20 per share)	3.08	3.03
	Industry Average Price Earning Multiple * (Pharmaceuticals Indian Formulations)	3.30	

** (Source: Capital Market Vol. XXIV/04, April 20 - May 03- , 2009)*

Mr. Ali Hatim S. Husain, Chartered Accountant, Membership No. 113999, Address: 402/B1, 4th Floor, Ashirwad Commercial Complex, Ramdaspeth, Nagpur - 440 010; Telfax No. +91 712 2779097, has certified that the Fair Value per share of ZLL is Rs. 16.10 (Rupees Sixteen and Paise Ten only).

3. Information about the Acquirers

3.1 Unijules Life Sciences Limited (hereinafter referred to as "Unijules)

a. Unijules Life Sciences Limited is a Company incorporated on January 16, 2006 as a Public Limited Company under the provisions of the Companies Act, 1956 with Registration number (Corporate Identity Number) U52311MH2006PLC158928. The registered office of the company is situated at Shop No.41. Manisha Plaza, Sonapur Lane, Off L.B.S. Marg, Kurla (West), Mumbai - 400 070; Tel No: +91 22 2503 4067, Fax No: +91 22 2503 5173.

b. The main objects of Unijules is to manufacture pharmaceuticals preparation in the form of Tablets, Capsules, Liquid Orals, Powder, Ointments, Emulsions, Tincture, Suspensions, Injections, Fine chemicals, and bulk drugs and to carry on the business of merchants, brokers sales agents, commission agents and general traders in relation to advertising, marketing and distributing in India & abroad of all types of pharmaceuticals and its by-products and generally to engage in undertaking, performing and carrying on all functions, duties that are ordinarily or particularly by pharmaceuticals or by companies engaged in such business.

c. Unijules is promoted by Mr. Faiz Zakir Vali. The Board of Directors of Unijules comprises of Mr. Faiz Zakir Vali, Mr. Anwar S. Daud, Mr. Dharampal Bellani, and Mr. Ishwarlal Trivedi.

d. The shares of the Company are not listed on any Stock Exchange.

e. Financial information of Unijules for the year ended March 31, 2008: Total Income was Rs. 10997.39 Lacs; Profit after tax was Rs. 787.72 Lacs; the Paid-up Equity Share Capital was Rs. 556.28 Lacs and the Net Worth (excl. Revaluation Reserve Nil) was Rs. 2348.99 Lacs, Return on Net Worth was 33.53%, Book Value per Share was Rs. 422.27 and Earning per share was Rs.141.61.

For the period ended December 31, 2008: Total Income and Profit after Tax was Rs. 11665.94 Lacs and Rs. 787.30 Lacs respectively and paid-up Equity Capital was Rs. 556.28 Lacs. Net Worth (excl. Revaluation Reserve Nil) was Rs. 3135.89 Lacs; Return on Net Worth was 25.11%, Book Value per Share was Rs. 563.73 and Earning per share was Rs.141.53.

3.2 Mr. Anwar S. Daud

a. Mr. Anwar S. Daud, aged 50 years, is a resident of Pilla Bunglow, Opp. Hasamja High School, Shantinagar, Nagpur - 440002; Tel. No. + 91 712 2762589 Fax No. +91 712 2763212.

b. He has completed his Masters in Pharmacy from Nagpur University. He has an overall experience of more than 27 years in Pharmaceutical business. He is the Managing Director of Zim Laboratories Limited and a director on the Board of Unijules Life Sciences Limited.

c. The Net Worth of Mr. Anwar S. Daud as on December 31, 2008, is Rs. 454.50 lacs (Rupees Four Hundred Fifty Four Lacs and Fifty Thousand only). The same is certified by Mr. Ali Hatim S. Husain, Chartered Accountant, Membership No. 113999, Address: 402/B1, 4th Floor, Ashirwad Commercial Complex, Ramdaspeth, Nagpur- 440 010; Telefax No. +91 712 2779097.

3.3 Other details of Acquirers

a. Mr. Anwar S. Daud is the brother in law of Mr. Faiz Zakir Vali, promoter of Unijules Life Sciences Limited.

b. There is no agreement between the Acquirers, with respect to the acquisition/offer.

c. The Acquirers have complied with the applicable provisions of Chapter II of SEBI (SAST) Regulations.

d. As on the date of this PA, Acquirers being part of existing promoter group already manage the Company and all the directors except Independent Directors represent the Acquirers. The representatives of the Acquirers have undertaken that they shall recuse themselves and shall not participate in any matter(s) concerning or relating to the offer including any preparatory steps leading to the offer.

4. Information on Zim Laboratories Limited ('Target Company' or 'ZLL')

4.1 Zim Laboratories Limited was incorporated on February 14, 1984 as a private limited under the provisions of the Companies Act, 1956. The company became a public limited company by virtue of the special resolution passed in the meeting of the shareholders dated November 11, 1992 and the Registrar of Companies, Mumbai has issued a fresh certificate of incorporation to this effect on January 21, 1993. The registration number of the company is L99999MH1984PLC032172. The Company has its registered office at Shop No. 41, Manisha Plaza, Sonapur Lane, Off. L.B.S. Marg, Kurla (West), Mumbai 400 070; Tel. No. +91 22 2503 4067 Fax No. +91 22 2503 5173 The Company has its corporate office at 1505/1, Universal Square, Shanti Nagar, Nagpur 440 002; Tel. No. + 91 712 2762589, Fax No. +91 712 2763212. The Company has its manufacturing facilities at B-21/22, MIDC Area, Kalmeshwar, Nagpur 441 501.

4.2 ZLL is promoted by Mr. Zakir S. Vali and Mr. Anwar S. Daud. The Board of Directors of ZLL comprises of Mr. Zakir S. Vali, Mr. Anwar S. Daud, Mr. Faiz Zakir Vali, Mr. Riaz A Kamal, Mr. A. C. Tiwari, Mr. Asad Firdosy, Dr. V. V. Parashar and Mr. Hatim Bilal.

4.3 As on the date of this PA, the paid-up share capital of ZLL is Rs. 600.00 Lacs consisting of 60,00,000 fully paid-up equity shares of face value Rs.10/- per equity share. There are no partly paid up shares. Further, there are no outstanding Convertible instruments (warrants / FCDs / PCDs etc.) issued by the Company.

4.4 ZLL is engaged in the manufacturing and trading of variety of formulations in the field of antibiotics, antibacterial, analgesics, etc. both as branded and generic pharmaceutical products.

4.5 The shares of ZLL are listed on OTCEI. However, there has been no trading in the shares of the Target Company.

The Company is in compliance with the listing agreement of the stock exchange and as on the date of this Public Announcement, no punitive action has been initiated by the stock exchange against the company.

4.6 ZLL, its existing promoters and majority shareholders have complied with all the applicable provisions of Chapter II of the SEBI (SAST) Regulations.

4.7 Financial information of ZLL for the year ended March 31, 2008: Total Income was Rs. 4684.66 Lacs; Profit after tax was Rs. 324.77 Lacs; the Paid-up Equity Capital was Rs. 500.00 Lacs and the Net Worth (excl. Revaluation Reserve - Nil) was Rs.816.38 Lacs; Return on Net Worth was 39.78%, Book Value per Share was Rs. 16.33 and Earning per share was Rs. 6.50.

For the Period ended December 31, 2008: Total Income was Rs.5473.68 Lacs; Profit after tax was Rs. 396.45 Lacs; the Paid-up Equity Capital was Rs. 600.00 Lacs and the Net Worth (excl. Revaluation Reserve - Nil) was Rs. 1289.38 Lacs; Return on Net Worth was 30.75%, Book Value per Share was Rs. 21.49 and Earning per Share was Rs. 6.61.

5. Reasons for the Acquisition and Offer and Future Plans about the Target Company

5.1 Having acquired 44,40,590 fully paid up equity shares of Rs. 10/- each representing 74.01% of the fully paid up equity capital, the Acquirers propose to consolidate its holding in the Company. This offer of 20% of the Equity Capital i.e. 12,00,000 shares of ZLL is made in terms of Regulations 11(1) and 11(2) of the SEBI (SAST) Regulations.

5.2 Acquirers do not have any plan to dispose of or otherwise encumber any assets of ZLL in two years from the date of closure of the Offer except in the ordinary course of business. However re-organization and/or streamlining of various businesses may be considered for commercial reasons and operational efficiencies which may include the restructuring and/or rationalization of assets of ZLL, however, not limited to merger.

5.3 Further, the Acquirers undertake that in the next two years they shall not sell, dispose of or otherwise encumber any substantial asset of ZLL except with the prior approval of ZLL shareholders.

6. Statutory Approvals & Conditions of the Offer

6.1 Non-resident shareholders who wish to tender their shares in this offer will be required to submit all the previous RBI Approvals (specific or general) that they would have obtained for acquiring shares of Target Company. In case of previous RBI Approvals not being submitted, the Acquirers reserves the right to reject the shares tendered in the offer.

6.2 There are no statutory approvals required to acquire the shares tendered pursuant to this Offer except those mentioned above. However, the Offer would be subject to all statutory approvals that may become applicable prior to completion of the Offer.

6.3 The Acquirers shall complete all procedures relating to the Offer within a period of 15 days from the date of closure of the offer.

6.4 The Offer may be withdrawn in terms of Regulation 27 of the SEBI (SAST) Regulations. In the event of withdrawal, a Public Announcement will be made in the same newspapers in which this original PA is being made.

6.5 In case of delay, due to non-receipt of statutory approvals, as per Regulation 22(12) of SEBI (SAST) Regulations, SEBI may, if satisfied that the non-receipt of the approvals was not due to willful default or negligence, grant an extension for the purpose of completion of the offer provided the Acquirers agrees to pay interest to the shareholders for delay beyond 15 days from the date of closure of the offer.

6.6 If the Acquirers fail to obtain the requisite approvals in time due to willful default or neglect or inaction or non-action on his part, the amount lying in the escrow account shall be forfeited in the manner provided in Regulation 28(12)(e) of SEBI (SAST) Regulations.

7. Delisting Option to the Acquirers in terms of SEBI (SAST) Regulations

The minimum public shareholding required for continuous listing of the equity shares of the Target Company is 25% (twenty five percent) of the paid up equity share capital. Post Open Offer, if the public shareholding falls to a level below the minimum public shareholding required for continuous listing, the Acquirers intend to delist the shares of ZLL from OTCEI in compliance with the SEBI Delisting Guidelines.

8. Financial Arrangements:-

8.1 The total fund requirement for the acquisition of 12,00,000 equity shares, being 20% of the paid up equity capital of Zim Laboratories Limited at Rs.24.76 Per share [Offer Price being Rs. 20 per share plus interest of Rs. 4.76 per share] is Rs. 2,97,07,398 (Rupees Two Crore Ninety Seven lacs Seven thousand three hundred Ninety Eight only).

8.2 In accordance with Regulation 28 of the SEBI (SAST) Regulations, the Acquirers have deposited in Escrow, an amount of Rs. 75 lacs, being in excess of 25% of the offer size, with ICICI Bank Limited, Mumbai.

Saffron Capital Advisors Private Limited, the Manager to the Offer has been empowered to realize the value of the Escrow in terms of the SEBI (SAST) Regulations. In case of a revision in the Offer price, the Acquirers would raise the amount in the escrow account so as to ensure compliance with Regulation 28 of SEBI (SAST) Regulations.

8.3 The Acquirers have adequate resources to meet the financial requirements of the Open Offer. The same is certified by Mr. Ali Hatim S. Husain, Chartered Accountant, Membership No. 113999, Address: 402/B1, 4th Floor, Ashirwad Commercial Complex, Ramdaspeth, Nagpur- 440 010; Telefax No. +91 712 2779097.

8.4 The Manager to the Offer is satisfied about the ability of Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations. The Offer will be implemented by owned funds or borrowing from friends and relatives.

9. Other Terms of the Offer

9.1 All the shareholders, except the Acquirers who own the shares of ZLL are eligible to participate in the Offer anytime before date of closing of the offer.

9.2 The Letter of Offer together with Form of Acceptance cum Acknowledgment (FOA), the Form of Withdrawal (FOW) and Transfer Deed (TD) (for shareholders holding shares in physical form) will be mailed to all the shareholders of ZLL, except the Acquirers, whose names appear on the Register of Members of ZLL and the beneficial owners of the shares whose names appear as beneficiaries on the records of the respective share depositories, at the close of business hours on April 24, 2009. ("Specified date").

9.3 Accidental omission to dispatch Letter of Offer to any member entitled to this open offer or non-receipt of the Letter of Offer by any member entitled to this open offer shall not invalidate the open offer in any manner whatsoever. The Offer is subject to the terms and conditions set out herein and in the Letter of Offer that would be sent to the shareholders of ZLL as on the specified date.

9.4 The Acquirers have appointed Link Intime India Private Limited (formerly known as Intime Spectrum Registry Limited) as Registrar to the Offer. The shareholders who wish to accept the offer and tender their shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer together with their share certificate(s), transfer deeds, duly filled Form of Acceptance-cum-Acknowledgement and such other documents as may be specified in the Letter of Offer to the Registrar to the Offer: Link Intime India Private Limited, Address: C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup (West) Mumbai 400 078 Tel. No: + 91 22 2596 0320 Fax No: +91 22-2596 0329 Email: zimlab.offer@linkintime.co.in; Contact Person: Mr. Nilesh Chalke either by Hand Delivery or by Registered Post/Courier (between 10.00 am to 5.00 pm on all working days), on or before the date of Closure of the Offer in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgment.

The documents can be tendered at the above centre between 10.00 am to 1.00 pm and 2.00 pm to 4.00 pm from Monday to Friday and between 10.00 am to 1.00 pm on Saturday. The centre will be closed on Sundays and Public holidays.

9.5 All registered shareholders who wish to tender their shares will be required to send duly completed FOA filled and signed in accordance with the instructions specified in the Letter of Offer and FOA, to the Registrar to the Offer at the centres mentioned above before the closure of the Offer, i.e. July 01, 2009.

9.6 A special depository account has been opened, details thereof are as under:

Account Name	Saffron Capital Advisors Private Limited Escrow A/c ZLL Open Offer
Depository	Central Depository Services India Limited (CDSL)
DP Name	Saffron Global Markets Private Limited
DP ID Number	12058900
ISIN	INE518E01015
Mode	Off Market
Client ID Number	12058900 00000660

9.7 Shareholders having their beneficiary account with National Securities Depository Limited (NSDL), have to use inter-depository delivery instruction slip for the purpose of crediting their Equity shares in favour of the above mentioned Special Depository Account with CDSL.

9.8 The beneficial owners (holders of shares in Dematerialized form) who wish to tender their shares will be required to send the FOA along with the counterfoil/photocopy of the delivery instructions in "Off-Market" mode in favour of the special depository account mentioned above, duly acknowledged by the Depository Participant ("DP"), to the Registrar to the Offer either by Hand Delivery or by Registered Post on or before the date of closing of the Offer. In case of non-receipt of the aforesaid documents, but receipt of the shares in the special depository account, it will be deemed that the shareholder has tendered acceptance of the Offer.

9.9 The shareholders of ZLL holding physical shares and who wish to accept the Offer and tender their shares will be required to send the FOA together with the share certificate(s) and transfer deed(s) to the Registrars.

9.10 The shareholders tendering shares in demat form should ensure the credit of shares in favour of the special depository account mentioned above, before the closure of the Offer i.e. July 01, 2009. FOA, in respect of dematerialized equity shares not credited to the above special depository account before the date of closing of offer, is liable to be rejected.

9.11 In case of non-receipt of the Letter of Offer/FOA, the eligible persons may download the same from SEBI website or obtain a copy of the same by writing to Registrars to the offer at any of the collection centres clearly marking the envelope 'ZLL Open Offer' or make an application on plain paper duly signed and stating their name, address, No. of Shares held, no. of shares offered, distinctive numbers, folio number, along with the original physical share certificate to the Registrar to the Offer, before the closure of the Offer.

9.12 Unregistered owners holding shares in physical form may send their application in writing on a plain paper, duly signed and stating the name, address, number of shares held, distinctive numbers, folio number and the number of shares in respect of which they are accepting the Offer along with the original share certificate(s) and valid transfer deed(s) as received from the Broker (columns meant for transferee / buyer should be kept blank) to the Registrar to the Offer. Unregistered owners will also be required to submit documents to prove their title to the shares in respect of which they are accepting the Offer such as original broker's contract note and transfer deed(s) executed by the registered holder of the shares. No indemnity is required from the unregistered owners.

9.13 In case any person has lodged shares of ZLL for transfer and the transfer has not yet been effected, the concerned person may apply in writing on a plain paper, duly signed and stating the name, address, number of shares held, distinctive numbers, folio number and the number of shares in respect of which they are accepting the Offer along with the original share certificate(s), valid transfer deed(s) duly signed (columns meant for transferee / buyer should be kept blank) and the acknowledgement of the lodgment of shares for transfer. Such person should also instruct ZLL and its Registrars & Transfer Agents to send the transferred share certificate(s) directly to the Registrars to the offer as mentioned above before the date of closing of the offer.

Shareholders who have sent their physical shares for Dematerialization and the dematerialization has not yet been effected, the concerned person should send the completed FOA together with the photocopy of the dematerialization request form acknowledged by shareholder's DP. The shareholder should ensure that process of getting shares dematerialized is completed well in time so that the credit in the special depository account should be received before closure of the Offer, else the application will be rejected.

9.14 Equity shares tendered by the shareholders of ZLL in the offer shall be free from lien, charges and encumbrances of any kind whatsoever.

9.15 Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be precluded from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer prior to the date of the closing of the offer.

9.16 In case the shares tendered in the Offer by the shareholders, are more than the shares to be acquired under the Offer, the acquisition of shares from each shareholder will be as per the provisions of Regulation 21 (6) of the SEBI (SAST) Regulations on a proportionate basis, in such a way that the acquisition from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. Market lot for the Target Company's share is 1 (One) share.

9.17 While tendering shares under the Offer, NRIs / OCBs / foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have obtained for acquiring shares of Target Company. In case of previous RBI Approvals not being submitted, the Acquirers reserves the right to reject the shares. While tendering shares under the Offer, NRI / OCBs / foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirers under the Income Tax Act, 1961 before remitting the consideration. In case the aforesaid Tax Clearance Certificate is not submitted, the Acquirers will arrange to deduct tax at the maximum marginal rate as may be applicable to the category of the shareholder under the Income Tax Act, 1961, on the entire consideration amount payable to such shareholder.

9.18 The consideration received by the shareholders for shares accepted in the offer will be subject to the capital gains tax / deduction of tax at source applicable as per the Income Tax Act, 1961. Further the securities transaction tax will not be applicable on shares accepted in this offer.

9.19 The Registrar to the Offer will hold in Trust the Shares / Share certificates, FOA, if any, and the transfer form/s on behalf of the shareholders of ZLL who have accepted the Offer, till the Acquirers completes the offer obligations in accordance with the Regulations.

9.20 Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at the shareholders'/unregistered owners' sole risk to the sole/first shareholder.

9.21 Applications which are complete in all respect and which reach the Registrar to the Offer on or before the date of closure of the Offer would be approved and accepted by the Acquirers. The intimation regarding acceptance of applications and payment of consideration will be dispatched to the shareholders by registered/speed post at the shareholders' sole risk. In case of joint holder(s), the cheque/demand draft will be drawn in the name of the first holder and in case of unregistered owners of shares the consideration will be paid to the person whose name is stated in the contract note.

9.22 The payment of consideration for the applications so accepted in the offer, if any, to the beneficiary account with Depository Participants shall be given within 15 days from the date of the closure of the offer. Credit for the consideration will be paid to the shareholders who have tendered shares in the open offer by ECS, Direct Credit or crossed account payee cheques/pay orders/demand drafts, RTGS and NEFT.

9.23 A schedule of the major activities in respect of the Offer is given below:

Activity	Date	Day
Specified Date (for the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	April 24, 2009	Friday
Last date for a competitive bid, if any	May 12, 2009	Tuesday
Date by which Letter of Offer will be posted to shareholders	June 05, 2009	Friday
Date of opening of the Offer	June 12,2009	Friday
Last date for Revising the Offer Price / Number of Shares	June 22 , 2009	Monday
Last date for Withdrawing acceptances tendered by shareholders	June 26, 2009	Friday
Date of closing of the Offer	July 01,2009	Wednesday
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched.	July 16 , 2009	Thursday

10. Procedure for Withdrawal of Application

10.1 In accordance with Regulation 22(5A) of the SEBI (SAST) Regulations 1997, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing Date i.e. up to June 26, 2009.

10.2 Shareholders who wish to withdraw their shares from the Offer will be required to send the FOW duly completed & signed along with the requisite documents.

10.3 In case of non receipt of Form of Withdrawal, the withdrawal can be exercised by making an application on plain paper along with following details :-

- In case of physical shares: by stating Name, Address, Distinctive numbers, Folio number, Number of shares tendered and to be withdrawn.
- In case of dematerialized shares: by stating Name, Address, Number of shares tendered and to be withdrawn, DP Name, DP ID, Beneficiary account number, Counterfoil/ Photocopy of the delivery instruction in "Off Market" mode duly acknowledged by the DP in favour of the special depository account.
- In either case: a copy of the acknowledgment received from the Registrar to the Offer upon tendering of the Shares, so as to reach the Registrar to the Offer either by hand delivery or by registered post on or before June 26, 2009.

11. General

11.1 If there is any upward revision in the Offer Price till the last date of revision in terms of Regulation 26 i.e. June 22, 2009 or Withdrawal of the Offer, the same would be informed by way of a Public Announcement in the same newspapers in which this Public Announcement is being made. In case of an upward revision in the offer price, the revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and have been accepted under the Offer.

11.2 " If there is competitive bid :

I. The public Offers under all the subsisting bids shall close on the same date.

II. As the Offer Price can not be revised during 7 working days prior to the closing date of the Offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly."

11.3 Acquirers have not been prohibited by SEBI from dealing in securities, in terms of directions issued u/s 11B of SEBI Act.

11.4 Pursuant to Regulation 13 of SEBI (SAST) Regulations, Acquirers have appointed Saffron Capital Advisors Private Limited, as the Manager to the Offer.

11.5 Acquirers accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations.

This Public Announcement will also be available on SEBI's website at www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Form of Acceptance-cum-Acknowledgement which will be available on SEBI's website at www.sebi.gov.in from the Offer opening date i.e., June12, 2009 and apply in the same.

Issued by : Manager to the Offer

SAFFRON
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Saffron Capital Advisors Private Limited
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Contact Person : Ms. Shilpi Khandelwal

On behalf of
Unijules Life Sciences Limited
Having its registered office at : Shop No.41. Manisha Plaza, Sonapur Lane, Off L.B.S Marg, Kurla (West), Mumbai-400 072
&
Mr. Anwar S. Daud
Residing at : Pilla Bunglow, Opp. Hasamja High School, Shantinagar, Nagpur-440 002.

Place : Mumbai
April 21, 2009